

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-128/252/ND/2018

In the matter of :

Shaila Real Estate Developers(P) Ltd

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel along with Mr. Omkar Singh, Income tax Deptt

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that respondent ROC has been served with a copy of this petition along with annexure on 05.2.2018 and in proof of the same, the same has been annexed at Page-141 of the typed set of documents. Ld. Company Prosecutor appears for the respondent ROC and seeks some time to file reply to the petition. 4 weeks time is granted for the said purpose.

In relation to the Income tax Department, the petitioner is directed to take notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off within a period of two weeks from today. Further, a copy of the petition along with annexure shall also be made available to the Ld. Standing Counsel, appearing for Income tax Department. Income tax Department to respond within a period of 3 weeks thereafter.

Post the matter on 19.3.2018.

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

12.2.2018